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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **OMP (ENF.) (COMM.) 19/2018**  
**ANGLO-AMERICAN METALLURGICAL COAL PTY. LTD**

..... Decree Holder

Through: Mr. Samar Kachwaha, Ms. Ankit  
Khushu and Mr. Aayush Marwah,  
Advocates.

versus

**MMTC LTD**

..... Judgement Debtors

Through: Mr. Rajeeve Mehra and Mr. Sanat  
Kumar, Senior Advocates with Ms.  
Suman Yadav, Mr. Akhil Sachar,  
Mr. Abhishek Chauhan and Mr.  
Shikhar Verma, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

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**14.09.2021**

**[VIA VIDEO CONFERENCING]**

**EX.APPL.(OS) 1005/2021 (under Order XXI Rule 66, Section 151 CPC, 1908 seeking modification of the Orders dated 27<sup>th</sup> August, 2021 and 06<sup>th</sup> September, 2021)**

1. By way of this application, Judgment Debtor makes two-fold prayer:  
(a) a modification is sought for Orders dated 27<sup>th</sup> August, 2021 and 6<sup>th</sup> September, 2021, to the effect that the condition for sale of the property at Core-1, SCOPE Complex, Lodhi Road, New Delhi - 110003, should include the conditions as enumerated in the prayer clause of the aforementioned application, and (b) the fair value of the properties [i.e., Core-1, SCOPE



Complex, Lodhi Road, New Delhi - 110003 and L-1/1, Hauz Khas Enclave, New Delhi - 110016] be taken into consideration for fixing the reserve price.

2. Mr. Samar Kachwaha, counsel for the Decree Holder states before inserting the conditions qua SCOPE Complex Property, as sought in prayer clause of the aforementioned application, the Decree Holder be given an opportunity to peruse the title document(s) and confirm whether such condition(s) are, in fact, applicable. Accordingly, the sale of the property located at – Core-1, SCOPE Complex, Lodhi Road, New Delhi - 110003 is kept in abeyance until the next date of hearing.

3. Further, the Court has been informed that the reserve price fixed for property located at – L-1/1, Hauz Khas Enclave, New Delhi - 110016 is fixed at Rs. 60 Crores. Mr. Rajeev Mehra, Senior Counsel for the Judgment Debtor states that the fair value (as on 31<sup>st</sup> March, 2021) is only Rs. 50 Crores. However, in the opinion of the Court, since the reserve price fixed is only a tentative price fixed for inviting bids, the reserve price as fixed needs no modification. It is, however, directed that sale proclamation and the auction notices qua the said property should also give details of the land and the floors. The learned Joint Registrar will issue appropriate directions in this regard.

4. List before the Joint Registrar on 15<sup>th</sup> September, 2021.

**EX.APPL.(OS) 922/2021 (seeking attachment of Judgment Debtor's shareholding in: (i) Neelachal Ispat Nigam Limited (NINL); (ii) Free**



**Trade Warehousing Pvt. Ltd.; (iii) MMTC Pamp India Pvt. Ltd.; (iv) Sical Iron Ore Terminal Ltd.; (v) TM Mining Company Limited and for further directions, along with supporting affidavit) & EX.APPL.(OS) 690/2021 (seeking attachment of the Judgment Debtor's bank accounts and further directions, along with supporting affidavit)**

5. List on 27<sup>th</sup> September, 2021.

**SANJEEV NARULA, J**

**SEPTEMBER 14, 2021**

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